

Ct.Case No. 52/2019

ED Vs Nanak Steel (P) Ltd. & Ors.

29.08.2020

Present: Sh.Mohd.Faraz, Ld.Spl.PP for ED alongwith IO Assistant Director Sh.Amit Kumar.

Sh.Ajit Singh, Ld. Counsel for A-1 Nanak Steel (P) Ltd., A-2 Sh.Ashwani Kumar Verma and A-4 M/s Qualichen International.

A-3 Sh.Mohan Lal Arora @ M.L.Arora in person.

(Through VC using Cisco WebEx app.)

An application has been moved by Sh.Bharat Bhushan, Ld. Counsel for A-3 Sh.M.L.Arora through the e-mail ID of the Reader of the Court seeking adjournment for today as his brother has been hospitalized. Same be taken on record.

Ld.Spl.PP for ED shall take steps for the service of A-5 Sh.C.N.Rao for the next date of hearing.

Case is today fixed for supplying translations of few documents to accused by the ED.

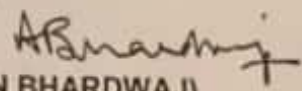
Ld.Spl.PP for ED has requested for some more time for filing the documents. Heard. Allowed.

List on **03.10.2020 at 11.00 A.M.**

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, all the accused as well as the learned counsels for the accused.

ARUN
BHARDWAJ

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 29.08.2020

C.Case No. 246/2019

CBI Vs Sunny Kalra & Ors.

29.08.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI alongwith IO Inspr. S.Sridhar Aaiyar.
A-1 Sh.Sunny Kalra in person with Ld. Counsels Sh.Pradeep Rana and Sh.Bharat Gupta.
Sh. C.S.Gupta, Ld. Counsel for A-2 M/s Samadhan Management, A-7 Sh.Rajesh Goyal and A-8 Sh.Amit Aggarwal.
None for A-3 Sh.Pavan Arya.
A-5 Sh.A.R.K.Prasad in person with Ld. Counsel Sh.Krishan Kumar Nagar who is also representing A-6 Sh.G.Balasubramanian.
A-9 Sh.Puran Nath Juneja in person with Ld. Counsel Sh. Hitender Kapoor.
Sh.Yogesh Verma, Ld. Counsel for A-10 Sh.Anil Kumar Goel.
None for A-11 Sh.Madan Lal Nasa.

(Through VC using Cisco WebEx app.)

Let fresh summons be issued through the IO for service of A-3 Sh.Pavan Arya and A-11 Sh.Madan Lal Nasa for next date of hearing.

Replies have been filed by Ld.Sr.PP for CBI on the bail applications of A-1, A-6, A-7, A-8 and A-9. Copy supplied to the accused persons.

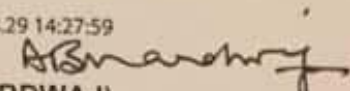
The reader shall supply copy of bail application of accused no. 5 and 10 to the Ld Sr PP for CBI who will file replies to these applications on the next date.

List on 02.09.2020 at 11.30 A.M for arguments on the bail application filed by A-1 Sh. Sunny Kalra as well as for arguments on the application filed by A-5 Sh.A.R.K.Prasad seeking permission to travel abroad.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused as well as the learned counsels for the accused.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 29.08.2020

C. Case No. 17/2020

CBI Vs D.G. Footwear & Ors.

29.08.2020

Present: Sh. B.K. Singh, Ld. Sr. PP for CBI.

Sh. Anil Kumar, Ld. Counsel for applicant/accused no.12 Sh. Rupesh Gupta.

(Through VC using Cisco WebEx app.)

Case is today fixed for arguments on the application moved by applicant/accused no.12 Sh. Rupesh Gupta for seeking permission to visit UAE from 01.09.2020 to 05.09.2020.

Ld. counsel for the applicant/accused no.12 Sh. Rupesh Gupta wants to withdraw the present application as the notification issued by the Ministry of Aviation regarding the permission of to and fro international flights from India and abroad could not be traced by him.

In view of the submission made by Ld. Counsel for A-12, the present application for seeking permission to visit UAE from 01.09.2020 to 05.09.2020 stands dismissed as withdrawn.

List on date already fixed i.e. 05.09.2020 at 11.00 A.M for argument on charge.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, the accused as well as the learned counsel for the accused.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 29.08.2020